

ITEM NO.1707

COURT NO.16

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 971/2025

CHHEDA LAL (DECEASED) THR. LRS.

Appellant(s)

VERSUS

MANNI LAL (DECEASED) THR. LRS. & ORS.

Respondent(s)

WITH

C.A. No. 972/2025 (III-A)

IA No. 289561/2025 - APPLICATION FOR SUBSTITUTION

IA No. 334727/2025 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.IA No. 334729/2025 - EXEMPTION FROM FILING DEATH CERTIFICATE /
CERTIFIED COPY OF DEATH CERTIFICATE

IA No. 334728/2025 - SETTING ASIDE AN ABATEMENT

Date : 11-05-2026 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANMOHAN
[IN CHAMBER]

For Appellant(s) : Mr. Ankur Yadav, AOR

Mr. Tahir Ashraf Siddiqui, AOR

For Respondent(s) :

Mr. Tahir Ashraf Siddiqui, AOR

Mr. Sushant Kumar Yadav, Adv.

Mr. Prateek Yadav, Adv.

Ms. Anusha Yadav, Adv.

Mr. Anurag Singh, Adv.

Ms. Radha Rajput, Adv.

Mr. Ankur Yadav, AOR

Mr. Tejaswi Kumar Pradhan, AOR

Mr. Pratap Sahani, Adv.

Mr. Monoranjan Padhi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA Nos. 289561/2025, 334727/2025, 334729/2025 and 334728/2025
in C.A. No. 972/2025

Application seeking exemption from filing death certificate is allowed. Delay in filing application for setting aside abatement is condoned. Abatement is set aside. Application for bringing on record LRs. of deceased respondent nos.1 and 2 is allowed. Memo of parties be amended accordingly.

(PRIYANKA MALIK)
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)
COURT MASTER (NSH)